with Ghaziabad Nagar Nigam (GNN)/GDA. The report worked out the land requirement for 20 years as 44 Hectares for GNN area but no specific land for the land fill site was indicated.

As a prerequisite to the DPR, a Solid Waste sector specific Master Plan was prepared by the consultants. This plan, recommended to develop three sites for land fill which included the site at Dundahera. As informed by GNN, the Dundahera site was the location where management plant (dumping yard) had been initiated by them through Uttar Pradesh Jal Nigam under the instructions of the Hon'ble Supreme Court in 2004.

The land at the Dundahera site was however found insufficient for the 20 year requirements and accordingly two additional sites were suggested to be identified in the solid waste Master Plan.

(c) and (d) NCRPB has further informed that the model DPR was prepared by it and the same was forwarded to the Government of Uttar Pradesh on 15.4.2010 for taking necessary action for implementation of DPR.

NCRPB has also informed that the identification of land and implementation of the project is to be done by Government of Uttar Pradesh. The necessary environmental clearances would also have to be obtained by GDA/GNN/Government of Uttar Pradesh.

Handing Over of ESIS, Maharashtra to ESIC, New Delhi

- $1679.\;$ DR. JANARDHAN WAGHMARE : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government of Maharashtra has urged Union Government to consider the proposal prepared in respect of handing over of Employees State Insurance Scheme (ESIS) to Employees State Insurance Corporation (ESIC), New Delhi;
- (b) if so, whether the proposal for approval of MoU prepared in respect of the handing over of ESI hospitals and all service dispensaries in Maharashtra is pending with the Union Government; and
 - (c) if so, by when such proposals are likely to be cleared?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) Yes, Sir.

(b) and (c) Memorandum of Understanding (MoU) approved by the Government of Maharashtra was not as per the terms and conditions of Employees' State Insurance Corporation (ESIC), for taking over the ESI Scheme from State Government. A final decision on taking over of ESI Scheme (ESIS) by ESIC will be taken only after finalisation of Memorandum of Understanding (MoU) and terms & conditions of absorption of employees serving in the ESIS.